

Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad
REGIONAL BENCH- COURT NO.3

Service Tax Appeal No. 747 of 2011

(Arising out of OIA-RKA/283/SRT-I/2011 dated 13/09/2011 passed by Commissioner of Central Excise, CUSTOMS (Adjudication)-SURAT-I)

Ace Tours & Information Centre

F-22-23-24, Jolly Arcade, Ghod Dod Road,
Surat, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-I

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat – 395001

.....Respondent

APPEARANCE

None appeared for the Appellant

Shri G.Kirupanandan, Assistant Commissioner (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. C.L.MAHAR

Final Order No. A/ 10371 /2023

DATE OF HEARING: 23.02.2023

DATE OF DECISION: 23.02.2023

RAMESH NAIR

This appeal has come up for hearing on following dates 20.06.2019, 02.08.2019, 18.09.2019, 17.01.2020, 24.02.2020, 08.04.2020, 25.03.2022, 18.05.2022, 29.07.2022, 05.09.2022, 03.10.2022, 11.11.2022, 21.12.2022, 20.01.2023. However, no one is representing the appeal and every time adjournment was sought by the appellant. When the matter was called out none appeared on behalf of the appellant. Therefore, the appeal is dismissed for non-prosecution in terms of proviso to Rule 20 of CESTAT Procedure Rules, 1982.

2. The appellant have liberty to approach this Tribunal in case they are interested to pursue the appeal by filing an appropriate application.

(Dictated & Pronounced in the open court)

RAMESH NAIR
MEMBER (JUDICIAL)

C.L. MAHAR
MEMBER (TECHNICAL)